

2Spl.
OA-2007/92

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14.01.93

ORDER(ORAL)

(delivered by Hon'ble Sh. P.C. Jain, Member(A).
Present : Sh. S.L. Lakhpal, counsel for the applicant.

Sh. Janak Singh, TOA, departmental representative
on behalf of the respondents.

Respondents have not filed their reply despite
time having been allowed to them more than once.
Accordingly, we have heard the learned counsel for the
applicant on admission.

The grievance of the applicant in this O.A.
is about non-consideration and non-appointment of SC
officers to the post of Sr.Hindi Operator in May,1989.
He immediately made a representation on 31.8.1989 but
did not receive any reply. He could have waited for
six months from the date of representation and in case
no reply was received by him, he should have filed the
O.A. within a period of further one year. He instead
of doing that, ~~he~~ went on making repeated representations.
It is well settled that repeated representations do not
extend the limitation as held by Hon'ble Supreme Court
in the case of S.S. Rathore Vs. State of Madhya Pradesh
reported in AIR 1990 SC P.10. The O.A. is, therefore,
barred by limitation and the same is rejected as such.

J
(J.P. SHARMA)
MEMBER(J)

C.J.
(P.C. JAIN)
MEMBER(A)